

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. IA/308/2024 C.P. (IB)/106(MB)2022

**IN THE MATTER OF**

State Bank Of India	... Petitioner
Vs	
Setubandhan Infrastructure Ltd.	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 16.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:	Adv. Niyati Merchant (PH)
	Adv. Shreya Sardal (VC)

For the Respondent:

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**ORDER**

**IA 308 of 2024**- The prayer in the application is for setting aside the order dated 13.10.2023 vide which some of the Respondents were proceeded ex-parte. The present Application has been filed by Jyoti Ravindra Rathi, i.e. Respondent No. 4 in IA 2967 of 2023. In view of the submissions made by the Ld. Counsel, we deem it appropriate to set aside the ex-parte order dated 13.10.2023 qua the Applicant. Let the Applicant file the reply before the next date of hearing by serving an advance copy on the Counsel opposite. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

213. IA/1204/2024 C.P. (IB)/106(MB)2022

**IN THE MATTER OF**

State Bank of India

... Petitioner

Vs

Setubandhan Infrastructure Ltd.

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 16.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Niyati Merchant (PH)

For the Respondent:

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**ORDER**

**IA 1204 of 2024**- Counsel for the Respondent prays for a short adjournment to file the reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **30.04.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/